

xIN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
INTERLOCUTORY APPLICATION NO.8 OF 2016
(For directions)
IN
CIVIL APPEAL NO.13935 OF 2015

JAYENDRA AWAD ... APPELLANT(S)

VS.

NIVEDITA SHARMA & ORS. ... RESPONDENT(S)

O R D E R

It has been submitted by the learned counsel for the applicant that an application for early hearing of the appeal has already been filed before the High Court and perhaps the said application is pending. If it is so, we are sure that the High Court will look into the case and pass an appropriate order thereon. I.A.No.8 of 2016 stands disposed of.

.....J.
[ANIL R. DAVE]
.....J.
[L. NAGESWARA RAO]
New Delhi;
17 th
August, 2016.

ITEM NO.3 COURT NO.2 SECTION IV
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A.No.8/2016 in Civil Appeal No(s).13935/2015
JAYENDRA AWAD Appellant(s)
VERSUS
NIVEDITA SHARMA & ORS. Respondent(s)
(For directions and office report)
Date : 17/08/2016 This application was called on for hearing today.
CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Appellant(s) Mr. Sushil Karanjkar,Adv.
for Mr. K.N. Rai,Adv.
For Respondent(s) Mr. M.Y. Deshmukh,Adv.
Ms. Garima Prashad,Adv.
Ms. Nivedita Sharma,Adv.
Ms. Suruchi Mittal,Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A.No.8/2016 is disposed of in terms of the signed order.

(Sarita Purohit) (Madhu Narula)
Court Master Court Master
(Signed order is placed on the file)